

following Notifications (Hindi and English versions) under Sub-section (2) of Section 3 of the All-India Services Act, 1951:

(1) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981 published in Notification No. G.S.R. 1038 in Gazette of India dated the 14th November, 1981.

(2) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 613 (E) in Gazette of India dated the 23rd November, 1981.

(3) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 23rd November, 1981.

(4) The Indian Police Service (Fixation of Cadre Strength (Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 609 (E) in Gazette of India dated the 21st November, 1981.

(5) The Indian Police Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 21st November, 1981.

(Placed in Library. See No. LT-2985/81)

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in

the Rajya Sabha, I am directed to enclose a copy of the Air Corporations (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1981.

#### AIR CORPORATIONS (AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Air Corporations (Amendment) Bill, 1981, as passed by Rajya Sabha.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Thirty-first Report

SHRI G. LAKSHMANAN (Madras North): I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.10 HRS.

#### CENTRAL SILK BOARD (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Central Silk Board Act, 1948.

MR. SPEAKER: The question is:

\*Published in Gazette of India Extraordinary, Part-II, Section 2, dated 2-12-1981.